

COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 268 of 2015 and IAs-433 of 2015 & IA-181 of 2016

Dated : **5th April, 2016**

Present : **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-

Surat Municipal Corporation **Appellant (s)**

Versus

Gujarat Electricity Regulatory Commission & Anr. **Respondent (s)**

Counsel for the Appellant(s) : Mr. I. J. Desai,
Mr. Ankit Swarup, Ms. Tanya Swarup
Mr. Jinesh Patel, Asst. Engg (SML)

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1/GERC

Mr. H.S. Jaggi
Mr. Hardik Luthra
Ms. Deepa Chawan for R-2

ORDER

We have perused our previous Order, dated 26.2.2016, and mentioned the issue involved in this appeal. The learned counsel for the appellant just to address that issue or to fill-up the lacuna, has filed an amendment application, being IA No. 181 of 2016, seeking many amendments in Appeal Memo including addition of new reliefs.

This application has been orally opposed by the learned counsel for the Respondent No.2/Torrent Power Ltd. The learned counsel for the State Commission candidly submits that the State Commission does not wish to file any objection being an adjudicatory body. Respondent No. 2 is allowed three weeks time to file objections against the IA, being IA No. 181 of 2016.

Post this IA, being IA No.181 of 2016, for hearing and disposal on **23rd May, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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